(b) A statement (Hindi and Englissh versions) explaining the reasons for not laying the Hindi version of the Notification [Placed in Library. See No. LT-9057/ 75.]

NOTIFICATION UNDER ESSENTIAL COM-MODITIES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy of (Notification No. G.S.R. 44 (E) (Hindi and English versions) published in Gazette of India dated the 5th February, 1975, under sub-section (6) of section 3 of the Essential Commodies Act, 1955 [Placed in Library. See No. LT-9058/75]

12.20 hrs.

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RE QUESTION OF PRIVILEGEcontd.

(Interruptions)

MR SPEAKER: Kindly do not interrupt. I have not allowed anybody; you do not force me to do it We are already on the other business This was disallowed the other day. The Prime Minister has made a statement and after that I am passing on to the next business. I have gone to the next item.

SHRI H. N. MUKERJEE (Calcutta-North-East): May I make a submission?

MR. SPEAKER: Yes.

SHRI H. N. MUKERJEE: I am only submitting for your consideration one thing. Nobody is questioning either your ruling or what the Prime Minister has stated. My friend Prof. Dandavate appears to have something in writing which causes some confussion in his mind I submit that you call him to your Chamber—and also whoever else you think is interested in this matter—and you settle the matter there. It cannot go on like this (Interruptions) MR. SPEAKER: He can write to me; he can see me.

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SHRI H. N. MUKERJEE: You can make an offer m the House to call him.

(Interruptions)

भी भ्रटल बिहारी वाजपेयी (खालियर): क्या प्रयाल मती जी ने जो कहा है, उस को चनौती नही दी जा सकती ? (ब्यवचान)

मध्यक्ष महोदयः म्रार्डर प्लीज । मैं भ्राप से वात करूगा ।

उस दिन आप ने इस को रेज किया था श्रीर आप उस पर वोले । श्राप ने कुछ मिनट इस बारे मे कहा प्रौर उस के बाद मैंने कहा I do not treat it as privilege.

और उस के बाद ग्राप ने कहा कि मिनिस्टर ने त्राफर किया ग्रिंगप दोबारा कैसे इस को रेज पर मफते है? ग्राप ने उस दिन इस को रेज किया था ग्रीर ग्राप उस पर बोले ग्रीर उस के वाद मै ने डिसएलाउ किया। हर रोज यह वान ग्राए, यह कैसे हो सकता है?

भी ग्रटल बिहारी वाजपेयी : यह ठीक है कि ग्राप ने प्रिविलेज मोशन पंग करने की इजाजत नही दी । यह ठीक बात है ;

अध्यक्ष महोबय : ग्राप बोले भी उस दिन ।

भी ग्राटल बिहारी वाजपेयी : लेकिन आप को याद होगा कि उस दिन पालियामेंट एफेयर्स मिनिस्टर ने कहा था कि उन्हे इस बारे में कोई जानकारी मही है धीर वे थो। समन चाहते हैं।

MR. SPEAKER: I have made it clear.

श्री झटल बिहारी वाजपेयी प्रध्यक्ष महोदय, मुझे पूरा कर लेने दीजिए । दूसरी बात यह है कि ग्राज श्री भधुंडवते कुछ कागज लेकर ग्राए हैं जिन के बारे में उन का कहना है कि प्रधान मंत्री से कोरेसपोंडेंस हुई है। वह कोरेसपोडेस उस समय मेरे पास नहीं थी। **झध्यक महोदय :** किस बात की कोरेसपोडेंस ?

श्री झटल बिहारी वाजपेयी : इमी झामले को लेकर ।

MR. SPEAKER: I am not concerned. It was not there in the privilige motion. I had disallowed that a few days ago and he cannot bring an identical motion.

श्री घटल बिहारी वाजपेयी: तीसरी बात यह है कि आप ने प्रधान मंत्री जी को बयान देने की इजाजत दी (ब्यवघान)।

प्रध्यक्ष महोवय: जब मैं ने इस को डिसएलाऊ कर दिया था तो ग्राप फिर कैंसे इस को रेज कर सकते हैं।

It is outside that. I had not accepted t.

ऐसे गोलमोल चक्कर से यह चीज नहीं आ सकती। मैं यह मानने के लिए तैयार नहीं हूं। कोई रीजनेबिल बात होती है, तो मैं मान लेता हूं। ग्राप इस को इस ढंग से लाने की कोशिश करें यह नहीं हो सकता।

थह कौन सी बात है झाज भी यह मामला झाया, पहले भी झाया था झौर फिर तीसरे दिन झाप इस को लाएं। जब मैं ने टम को डिसएलाऊ कर दिया है तो दूसरी दफ़ा कैंस यह झाएगा। क्या मैं सब रूल्स फ्रैंक कर क्योंकि झाप ज्यादा शोर करते हैं, झाप की बात तवज्जह से सुनूं झौर जो रूल्स हैं उन के मुता-बिक चलूं। ऐसा नहीं हो सकता।

PROF. MADHU DANDAVATE: (Rajapur): If the issue was closed, why was the Prime Minister allowed to make a statement and not I? I am on a point of order..

MR. SPEAKER: No point of order can be raised when we are not on any business. I have moved on to the next item. I cannot allow any question or any debate on the Prime Minister's statement. SHRI SHYAMNANDAN MISHRA (Begusarai): Because of her satement ,our doubt is confirmed.

MR. SPEAKER: Prof. Dandavate, if you have any thing, you can write to me or see me. You cannot raise in in this manner. I tell you once for all, I am not prepared for it.

SHRI PILOO MODY (Godhra): First of all, you do not read anything. The only right we enjoy in this House is the right of speech. If you take that right away, we do not need a House and we do not need a Speaker.

MR SPEAKER: Next item. Shri Kulkarni.

12.30 hrs.

PLANTATIONS LABOUR (AMEND-MENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI RAJA KULKARNI (Bombay-North-East): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Plantations Labour Act. 1951.

(ii) EVIDENCE

SHRI RAJA KULKARNI: I beg to lay on the Table the record of the Evidence tendered before the Joint Committee on the Bill further to amend the Plantations Labour Act, 1951.

12.31 hrs.

RE. QUESTION OF PRIVILEGEcontd.

SHRI SAMAR GUHA (Contai): On a point of order, under Rule 376.

MR. SPEAKER: I have passed on to the next item. I am sorry I cannot allow it.

PROF. MADHU DANDAVATE: Have you nationalised all points of order?